

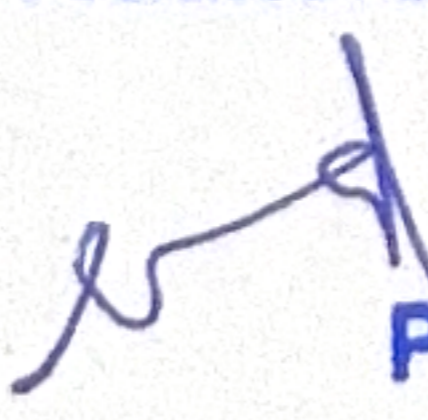
**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MALIHA REALTORS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Maliha Realtors Private Limited
2.	Date of incorporation of corporate debtor	29-05-2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2008PTC178745
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office and Principal Office:</b> 676, Ground Floor, Chitla Gate, Chawari Bazar, North Delhi, Delhi - 110006.
6.	Insolvency commencement date in respect of corporate debtor	06-06-2025 (Order uploaded on 09.06.2025)
7.	Estimated date of closure of insolvency resolution process	03-12-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : AVM Resolution Professionals LLP Regn. No : IBBI/IPE-0099/IPA-1/2022-2023/50022  Authorised Partner as signatory: Pawan Kumar Singal Regn.No: IBBI/IPA-001/IP-P01172/2018-2019/12229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Address:</u> 8/28, 3 <sup>rd</sup> Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 <u>Email :</u> <a href="mailto:mlvij1956@gmail.com">mlvij1956@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3 <sup>rd</sup> Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi -110005 <b>Email Id:</b>  For Home Buyers: <a href="mailto:homebuyers.maliha@gmail.com">homebuyers.maliha@gmail.com</a>  For Other Claimants: <a href="mailto:cirp.maliha@gmail.com">cirp.maliha@gmail.com</a>
11.	Last date for submission of claims	23-06-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Home Buyers in the Real Estate Project (i.e. Class of Creditors) of the Corporate Debtor</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(a) Mr. Pawan Kumar Goyal, IBBI Regn. No. IBBI/IPA-001/IP-P00875/2017-2018/11473  (b) Mr. Devendra Umrao, IBBI Regn. No. IBBI/IPA-003/IP-N-00223/2019-2020/12640  (c) Mr. Yatin Sharma IBBI Regn. No. IBBI/IPA-001/IP-P-02008/2020-2021/13112

**For Maliha Realtors Private Limited**

  
**Pawan Kumar Singal**  
**Authorised Partner**  
**AVM Resolution Professionals LLP**  
**Interim Resolution Professional**

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <a href="https://www.cirpmaliha.in">https://www.cirpmaliha.in</a> <a href="https://www.avmresolution.com/">https://www.avmresolution.com/</a> Also available at: AVM Resolution Professional LLP (IPE) 8/28, 3rd Floor, WEA, Abdul Aziz Road, Karol Bagh, New Delhi- 110005  (b) Authorised Representative details available at website: <a href="https://www.cirpmaliha.in">https://www.cirpmaliha.in</a>
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Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI, has ordered the commencement of a corporate insolvency resolution process of the **Maliha Realtors Private Limited** on 06-06-2025 (order uploaded on 09-06-2025).

The creditors of **Maliha Realtors Private Limited**, are hereby called upon to submit their claims with proof on or before 23-06-2025 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no. 13 to act as authorised representative of the class of Home Buyers in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

For AVM Resolution Professionals LLP  
Interim Resolution Professional of  
Maliha Realtors Private Limited, Corporate Debtor  
Reg No: IBBI/IPE-0099/IPA-1/2022-2023/50022

**For Maliha Realtors Private Limited**  
AFA Valid upto: 31-12-2025

  
**Pawan Kumar Singal**  
(Pawan Kumar Singal)  
**AVM Resolution Professionals LLP**  
**Interim Resolution Professional**  
AFA Valid upto: 30.06.2025

Date : 11.06.2025  
Place : New Delhi

**NOTICE OF LOSS OF SHARES OF Godrej Consumer Products Limited**  
 Regd. Off. Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikroli E, Mumbai, Maharashtra, 400079

Notice is hereby given that the following share certificates has been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Re.1/- F.V)	Certificate No.	Distinctive Nos.
Gyan Sarup Rastogi	G001585	1048 Nos	538547	68301797 to 68302844
Vijaya Lakshmi Rastogi				

Date: 07-06-2025 Place: Delhi Name: Deepak Rastogi

**PUBLIC NOTICE SRF LIMITED**

Notice is hereby given that the Certificates for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayapuri Vihar, Unit No. 236 & 237, 2nd Floor, Mayapuri Vihar Phase, Noida Link Road, Mayapuri Vihar Phase I, Delhi - 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder / purchaser of the said Equity Shares have applied to the Company to issue duplicate Share Certificates. Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificates/ Letter of Confirmation to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From	To	Certificate Nos. From	To
J 0001251	JYOTNSA KUMAR BANERJEE	25	2120751	2120775	28825	28825
		12	5200225	5200236	122923	122923
		24	6679302	6679325	90021659	90021659
		25	12082520	12082544	90159124	90159124
344	309682366	309682709	1129060	1129060		
TOTAL	430					

DATE: 11.06.2025 SHAREHOLDER NAME: JYOTNSA KUMAR BANERJEE

**QUICK TOUCH**  
 INNOVATING INTERESTINGLY

**QUICKTOUCH TECHNOLOGIES LIMITED**  
 CIN:L74900DL2013PLC329536

Regd. Off: Office No. 203, Second Floor, D- Mall, Netaji Subhash Place, Pitampura, New Delhi-110034

E-mail: info@quicktouch.co.in, Website: www.quicktouch.co.in  
 Tel: +919667009283

**NOTICE OF 12<sup>th</sup> ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION**

Notice is hereby given that the 12<sup>th</sup> Annual General Meeting (AGM) of the members of Quicktouch Technologies Limited (Company) will be held on Monday, July 07, 2025 at 04:00 P.M. (IST) through video conference (VC), to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with MCA Circular/s and SEBI Circular/s, without the physical presence of the Members at a common venue.

The Notice of the AGM along with the Annual Report for the financial year 2024-25 of the Company is being sent only by electronic mode to those members, whose email ids are registered with the Company/RTA/Depository participant(s). Please note that the requirement of sending physical copy of the Notice of the 12<sup>th</sup> AGM and Annual Report to the Members have been dispensed with vide MCA Circular/s and SEBI Circular/s. However, pursuant to SEBI circular, the hard copy of full annual report will be sent to those shareholders who request for the same via writing us at compliance@quicktouch.co.in.

The aforesaid documents will also be available on the Company's website <https://www.quicktouch.co.in/investor-relations/annual-report.php> and on the websites of National Stock Exchange of India Ltd. at [www.nseindia.com](http://www.nseindia.com) respectively and at Central Depository Services (India) Limited (CDSL) at [www.evotingindia.com](http://www.evotingindia.com).

The instructions for attending the AGM through VC and detailed manner of electronic voting is being provided in the Notice of AGM. The Company is providing remote e-voting facility ("remote e-voting") and facility of e-voting system during the AGM ("e-voting") (collectively referred as 'electronic voting') to eligible members as per applicable provisions on all the business items as set out in the Notice of AGM. The remote e-voting period commences on Wednesday, July 02, 2025 at 9.00 a.m. and will end on Sunday, July 06, 2025 at 5.00 p.m. The members of the Company, holding shares in dematerialized form, as on the cut-off date of Monday, June 30, 2025 may cast their vote by remote e-voting or by e-voting at the time of AGM. Members who have not cast their votes by remote e-voting will be able to vote at AGM through e-voting. Members participating through VC shall be counted for reckoning the quorum under section 103 of the Act.

Please contact your DP and register email address and bank account details in your demat account, as per the process advised by your DP Members, who are holding shares in electronic form and their e-mail addresses are not registered with the Company/their respective Depository Participants, are requested to register their e-mail addresses at the earliest for receiving the investor communications including Annual Report 2024-25 along with AGM Notice, by following the process referred above.

For temporary registration of email for the purpose of receiving of AGM Notice along with annual report for 2024-25, members may write to compliance@quicktouch.co.in.

The Company has engaged the services of CDSL as the agency to provide the electronic voting facility and VC facility in case of any queries in connection with evoting or attending the meeting through VC, members may contact [helpdesk.evoting@cdsindia.com](mailto:helpdesk.evoting@cdsindia.com) or contact at toll free no. 1800 22 55 33

By order of the Board  
 Sd/-  
 (Kajal Goel)  
 Company Secretary & Compliance Officer

Date: June 11, 2025  
 Place : New Delhi

**Indian Bank** E-Auction Sale Notice

Branch: Agra University, Contact: 9454514853  
 [Appendix IV-A (See Provision to Rule 8(6))] Sale Notice for Sale of Immovable Properties

**E - Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/ies mortgaged/charged to the Indian Bank, Secured Creditor, the Physical/Constructive/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is what is", "As is what is", and "Whatever there is", on below mentioned date, for the recovery of dues to the Indian Bank, Secured Creditor from the following Borrower (s) and Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) of the respective property/ies are furnished below.

S. No.	Name of Borrower/ Mortgagee/Guarantor	Description of Mortgaged Property	Reserve price (Rs.) EMD (Rs.) Bid Increase Amount. (Rs.)	Demand Notice Date	Outstanding Dues
<b>Last Date and Time for submission of EMD amount for Sr. No. 1 to 2 : 30.06.2025 upto 4:00 PM</b> <b>Date of E- Auction for Sr. No. 1 to 2 : 01.07.2025 between 10:00 AM to 04:00 PM</b>					
1.	Borrower/ Mortgagee/ Guarantor- Mrs. Poonam Yadav W/o Sri Manendra Yadav, Add. 1- House No. 12B, Vijay Kunj Colony, 100 ft wide Road, Kalindi Vihar, Tedi Bagia, Agra, Add.2- House No. 14B, Vijay Kunj Colony, 100 ft wide Road, Kalindi Vihar, Tedi Bagia, Agra, Add.3- House on Plot situated on Kharsa No 852, Nai Abadi, Ram Vihar, Near Tedi Bagia, Mauza Narach Elmaddur, Agra	House on Plot situated on Kharsa No. 852, Nai Abadi, Ram Vihar, Near Tedi Bagia, Mauza Narach, Tehsil Elmaddur, Agra, Area- 83.66 Sq Mtr., in the name of Mrs. Poonam Yadav W/o Sri Manendra Yadav, Bounded as: East: Road 20 feet wide & Ext. West: Other's Land, North: Property of Smt Bhawna, South: Plot of Sri Gupta	18,80,000/- 1,88,000/- 10,00,000/- Physical Possession	13.02.2020 as on Dt. 06.06.2025 + interest & other expenses thereon	38,46,782/-
2.	Borrower/ Mortgagee/ Guarantor- 1) Mr. Manish Kumar Nigam S/o Mr. Raj Kapoor Nigam, 2) Mrs. Neeru Devi W/o Mr. Manish Kumar Nigam, Add. of both 1- H. No. 17, Nai Abadi, Krishna Kunj Phase-II, Near Jagjevan Nagar, 100 ft link road, Mauja Narach, Agra, Add. of both 2- Harendra Tent Wali Gali, Dr. Ambedkar Nagar, Tedi Bagia, Agra	Double Storey Residential House No. 17 in Kharsa No. 1902, Nai Abadi, Krishna Kunj Phase-II, Near Jagjevan Nagar, 100 ft Link Road, Mauja-Narach, Tehsil-Elmadpur, District-Agra, Plot Area- 74.76 Sq Mtr., in the name of Mrs. Neeru Devi W/o Mr. Manish Kumar Nigam, Bounded as: East: Krishna Kunj Phase-I, West: Rasta 18 Feet Wide, North: Other's Property, South: House No. 16	19,70,000/- 1,97,000/- 10,00,000/- Physical Possession	18.10.2019 as on Dt. 06.06.2025 + interest & other expenses thereon	34,42,156/-
<b>Last Date and Time for submission of EMD amount for Sr. No. 3: 16.07.2025 upto 4:00 PM</b> <b>Date of E- Auction for Sr. No. 3: 17.07.2025 between 10:00 AM to 04:00 PM</b>					
3.	Borrower/ Mortgagee/ Guarantor- 1) Sri Jitendra Singh S/o Sri Man Singh, 2) Smt Suman Rathore W/o Sri Jitendra Singh, Add. of both 1- House No. 11/41E/1AC, New Sita Nagar, Rambagh, Agra, Add. of both 2- House No. Plot No. 335 situated in Kharsa No. 2162K & 2169, Pushpa Vihar, Chandra Nagar, Agra	House on Plot No. 335 situated in Kharsa No. 2162K & 2169, Pushpa Vihar Colony, Chandra Nagar, Mauza Narach, Tehsil Elmaddur District Agra, Plot Area- 41.88 Sq Mtr., in the name of Sri Jitendra Singh S/o Sri Man Singh, Bounded as: East: Plot No. 32, West: 20 Feet Wide Rasta, North: Plot No. 33A, South: Plot of Samli	9,16,000/- 91,600/- 10,00,000/- Physical Possession	30.07.2019 as on Dt. 06.06.2025 + interest & other expenses thereon	22,36,696/-

Bidders are advised to visit the website (<https://www.baanknet.com>) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to support.baanknet@psballiance.com For property details and photograph of the property and auction terms and conditions please visit: <https://www.baanknet.com> and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd. Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://www.baanknet.com>

Date : 11.06.2025 Place: Agra Authorized Officer

**PUBLIC NOTICE**

Notice is hereby given that the following shares of M/s Escorts Kubota Limited are stated to have been lost/misplaced or stolen and the registered holder(s)/applicant(s) has/have applied for issue of duplicate share certificate(s)

Details of Shares:-

Sr. No.	Shareholder Name(s)/ Folio Nos.	Certificate Nos.	Distinctive Nos.		Qty	
			From	To		
1	M/s Mefcom Securities Ltd* ESC0044944	2160	405876	405925	50	
			4099	457376	457400	25
			4289	462126	462150	25
			6318	512851	512875	25
			7249	536126	536150	25
			7257	536326	536350	25
			7626	545551	545575	25
			17546	807557	807581	25
			18438	835502	835526	25
			83772	2869307	2869356	50
			87559	2319676	2319725	50
			89645	2935268	2935317	50
			89919	2949005	2949054	50
92006	3052535	3052584	50			
95702	3168166	3168178	13			
98590	3427825	3427874	50			
98775	3434431	3434467	37			
99689	3481269	3481318	50			
			<b>Total</b>	<b>650</b>		

Note: \* Mehta Financial Consultants P Ltd name changes to Mefcom Financial Services Limited and Amalgamation with M/s Mefcom Securities Ltd under Folio No. ESC0044944. Any person(s) who has/have any claim in respect of such aforesaid equity shares must lodge claim in writing with the Company within 15 days from the date of publication of this notice otherwise Company shall cancel the original share certificate(s) and issue duplicate share certificate(s) to the registered holder(s) applicant(s).

Sd/-  
 For and On Behalf of M/s Mefcom Securities Limited  
 Address: Flat No. 17, 5th Floor, 77 Sanchi Building, Nehru Place, New Delhi-110019

Navaj Mehta  
 (Director)  
 DIN: 00057151

**"IMPORTANT"**

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**"Form No. INC-25A"**  
 Advertisement for Incorporation of Public Company into a Private Company

**Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi**

In the matter of the Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of **MADHUSUDAN CABLE INDUSTRIES LIMITED** (CIN: U3130DL1996LC07351) having its Registered Office at 7, Mohan House, Zamrudpur Community Center, Kailash Colony Extension, New Delhi - 110048

.....Applicant

NOTICE is hereby given to the General Public that the Company is intending to make an application to the Central Government under Section 14(4) of the Companies Act, 2013 read with aforesaid rules and is desirous of converting itself into a Private Limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 18<sup>th</sup> April, 2025 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change of the company, may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the concerned Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its Registered Office address mentioned below :-

7, Mohan House, Zamrudpur Community Center, Kailash Colony Extension, New Delhi - 110048

For & on behalf of MADHUSUDAN CABLE INDUSTRIES LIMITED Sd/-  
**RENU PURI**  
 (DIRECTOR)  
 DIN : 01092325

Date : 10.06.2025  
 Place : New Delhi

**Form No. INC-26**  
 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

**Before the Central Government, Regional Director, Northern Region, New Delhi**

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of **CHOICE CHEMTECH PRIVATE LIMITED** (CIN: U24119DL1998PT095043) having its Registered Office at B-1270, Ground Floor, Gharoli Dairy Colony, Mayur Vihar, Phase III, Delhi, India - 110096.

..... Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 02<sup>nd</sup> June, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

B-1270, Ground Floor, Gharoli Dairy Colony, Mayur Vihar, Phase III, Delhi, India - 110096.

For & on behalf of CHOICE CHEMTECH PRIVATE LIMITED Sd/-  
**ANKIT GOVIL**  
 (DIRECTOR)  
 DIN : 07056785

Date : 11.06.2025 | Place : New Delhi

**HUMANA FINANCIAL SERVICES PRIVATE LIMITED**  
 CIN: U65900DL2016PTC302788

Regd Office: Second Floor, 111-9, Near Primary School, Kishangarh, Vasant Kunj, New Delhi-110070 | Tel No: 011-4101 8367 | Email: info@humanafinancial.com  
 Website: www.humanafinancial.com

**PUBLIC NOTICE**

Notice is hereby given that Reserve Bank of India (RBI), vide its letter dated May 28, 2025, has approved the appointment of Nominee Director Ms. Kusum Lata Gaur on the Board of Humana Financial Services Private Limited ("The Company") as authorised representative of Humana Trust for Financial Inclusion and Development vide DEL.DOR.NBFCBL. S103/24-03-196/2025-2026. This public notice is issued regarding a Change in the Management in compliance with the RBI's Master Direction- Reserve Bank of India (Non-Banking Financial Company-Scale Based Regulation) Directions, 2023, as amended from time to time. Any person who has an objection or whose interest may be adversely affected by this change, may submit their objection within 30 days from the date of publication of this notice to the "Manager, DNBS, RBI, 6, Sansad Marg, New Delhi-110001", with a copy sent to the company at the address mentioned above.

For Humana Financial Services Private Limited

Sd/-  
**Aparna Maheshwari,**  
 Company Secretary

Date: June 10, 2025  
 Place: New Delhi

**FORM NO.1**  
**SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION**  
**THE DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
 (Area of Jurisdiction: Part of Uttar Pradesh)

6001 University Road, Near Hanuman Setu Mandir, Lucknow-226007

**DRC No. 169 of 2024**  
**NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961**  
**READ WITH SECTION 29 OF RDBFI ACT 1993**

**STATE BANK OF INDIA** VS **... APPLICANT**

**MR AKHLAK ALI & OTHERS** VS **... DEFENDANTS**

To, **MR. AKHLAK ALI**, Adult, S/o Mr. Shamshad Ali R/o H-4, Hazi Colony, Okhla South Delhi, New Friends Colony, New Delhi-110025.  
 Second Address: AT-C-27, Sector 8, Noida, U.P.-201301  
 Third Address: At Ranka Exports Design, C-27/28, Sector 8, Noida, U.P.-201301

**2. M/s. NITYA REALTECH PVT. LTD., Registered Office** at 220, Opposite Veterinary Hospital, Buran, Delhi-110084, through its Authorised Signatory.  
 Also at: Corporate at D-21, First Floor RDC, Raj Nagar, Ghaziabad U.P.-201001  
 Also at: Site Office at Raj Nagar Extension (6 Lane), Near G. D. Goenka School, National Highway 58, Ghaziabad, U.P.-201017.

**3. M/S. R.K.S. BUILDCON INDIA PVT. LTD., Registered Office** at 220, Opposite Veterinary Hospital, Buran, Delhi-110084, through its Authorised Signatory.  
 Also at: Site Office at Raj Nagar Extension (6 Lane), Near G. D. Goenka School, National Highway 58, Ghaziabad, U.P.-201017.

**DEFENDANTS / CERTIFICATE DEBTORS**

1. Whereas a recovery certificate passed in O.A. No. 241 of 2020 on 14.09.2023 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs. 34,88,516.00 (Rupees Thirty Four Lacs Eighty Eight Thousand Five Hundred Sixteen Only) (Rs.34,23,434/- in home loan a/c + Rs. 65,082/- in SBI Life a/c) together with pendente lite @8.00% and future interest per annum on suit amount from filing of the Original Application i.e. 25.02.2020 till the loans/total amount fully liquidated jointly and severally with its costs succeeds in its realization from the Certificate Debtor Nos. 1 to 3.

2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act 1993 (51 of 1993-As Amended).

3. You are hereby ordered to declare on Affidavit the particulars of assets on or before 17.09.2025.

4. You are hereby ordered to appear before the undersigned on 17.09.2025 at 10:30 A.M.

5. In addition to the same aforesaid you will liable to pay the following:

Details of Cost:  
 1. Amount of Application Fees Rs. 37,005/-  
 2. Advocate's Fee Rs. Not Claimed  
 3. Publication Charges Rs. Not Claimed  
 4. Misc. Expense Rs. Not Claimed  
 5. Clerkage Rs. Not Claimed

Given under my hand and seal at Lucknow on 03.04.2025.

**RECOVERY OFFICER-I**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF MALIHA REALTORS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	<b>MALIHA REALTORS PRIVATE LIMITED</b>
2. Date of Incorporation of Corporate Debtor	29-05-2008
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70109DL2008PTC176745
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Regd. Office and Principal Office:</b> 676, Ground Floor, Chilla Gali, Chawsi Bazar, North Delhi, Delhi-110006
6. Insolvency commencement date in respect of Corporate Debtor	<b>06-06-2025</b> (Order uploaded on 09.06.2025)
7. Estimated date of closure of insolvency resolution process	<b>03-12-2025</b>
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	<b>AVM Resolution Professionals LLP</b> Regn. No.: IBB/PA-0099/PA-1/2022-2023/50022 Authorised Partner as signatory: <b>Pawan Kumar Singal</b> Regn. No.: IBB/PA-001/PA-P01172018-2019/12229
9. Address & email of the interim resolution professional, as registered with the board	<b>Add. 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005</b> <b>Email : mlv1956@gmail.com</b>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>Add. 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005</b> <b>Email ID</b> For Home Buyers : homebuyers.maliha@gmail.com For Other Claimants: cirp.maliha@gmail.com
11. Last date for submission of claims	<b>23-06-2025</b>
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	<b>Home Buyers in the Real Estate Project (i.e. Class of Creditors) of the Corporate Debtor</b>
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	(a) <b>Mr. Pawan Kumar Goyal</b> Regn. No.: IBB/PA-001/PA-P00875/2017-2018/11473 (b) <b>Mr. Devendra Umrao</b> Regn. No.: IBB/PA-003/PA-M-00223/2019-2020/12640 (c) <b>Mr. Yatin Sharma</b> Regn. No.: IBB/PA-001/PA-P-02008/2020-2021/13112
14. (a) Relevant forms and (b) Details of authorized representatives, as available at:	(a) Web link: <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> <a href="https://www.cirp.maliha.in">https://www.cirp.maliha.in</a> <a href="https://www.avmresolution.com/">https://www.avmresolution.com/</a> <b>Also available at:</b> AVM Resolution Professional LLP (IPE), 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi - 110005 (b) Authorised Representative details available at website: <a href="https://www.cirp.maliha.in">https://www.cirp.maliha.in</a>

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI, has ordered the commencement of a corporate insolvency resolution process of the **Maliha Realtors Private Limited** on **06-06-2025** (order uploaded on 09-06-2025).

The creditors of **Maliha Realtors Private Limited**, are hereby called upon to submit their claims with proof on or before **23-06-2025** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
 For **AVM Resolution Professionals LLP**  
 Interim Resolution Professional of Maliha Realtors Private Limited, Corporate Debtor  
 Regn. No.: IBB/PA-0099/PA-1/2022-2023/50022 (AFA Valid upto: 31-12-2025)  
**(Pawan Kumar Singal)** Authorised Partner  
 AFA Valid upto: 30.06.2025

Date : 11.06.2025  
 Place: New Delhi

**FORM NO. CAA. 2**  
 [Pursuant to section 230 (3) and rules 6 and 7)]  
**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH, AT NEW DELHI**  
**COMPANY SCHEME APPLICATION NO. C.A.(CAA)/96(MB)/2024**  
 In the matter of the Companies Act, 2013 (18 of 2013):

**AND**

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 along with Rules framed there under as in force from time to time

**AND**

In the matter of Scheme of Amalgamation of Dentsu Advertising and Media Services India Private Limited ("First Transferor Company") and Dentsu Network Advertising Private Limited ("Second Transferor Company") and Ultimedia E-Solutions Private Limited ("Third Transferor Company") and Dentsu Webchutney Private Limited ("Fourth Transferor Company") with Dentsu Media India Private Limited (formerly known as Milestone Brandcom Private Limited), the Transferee Company.

**Dentsu Advertising and Media Services India Private Limited**  
 a Company incorporated under the provisions of Companies Act, 1956  
 and having its registered office at Devchand House, C Block, 2<sup>nd</sup> Floor, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India  
 Email: Ashish.Maheshwari@dentsu.com

... Non-ApPLICANT Company No.1/ First Transferor Company / DAMS

**Dentsu Network Advertising Private Limited**  
 a Company incorporated under the provisions of Companies Act, 2013  
 and having its registered office at 8<sup>th</sup> Floor, Devchand House, C Block, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India  
 Email: Ashish.Maheshwari@dentsu.com

... Non-ApPLICANT Company No.2/ Second Transferor Company / DNAPL

**Ultimedia E-Solutions Private Limited**  
 a Company incorporated under the provisions of Companies Act, 1956  
 and having its registered office at 8<sup>th</sup> Floor, Devchand House, C Block, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India  
 Email: Ashish.Maheshwari@dentsu.com

... Non-ApPLICANT Company No.3/ Third Transferor Company / UEPL

**Dentsu Webchutney Private Limited**  
 a Company incorporated under the provisions of Companies Act, 1956  
 and having its registered office at F-130, Ground Floor, Street No. 7, Pandav Nagar (East), New Delhi, - 110091, India  
 Email: Ashish.Maheshwari@dentsu.com

... APPLICANT Company / Fourth Transferor Company / Webchutney

**Dentsu Media India Private Limited**  
 (formerly known as Milestone Brandcom Private Limited)  
 a Company incorporated under the provisions of Companies Act, 1956  
 and having its registered office at Devchand House, C Block, 2<sup>nd</sup> Floor, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai - 400018, India  
 Email: Ashish.Maheshwari@dentsu.com

... Non-ApPLICANT Company No.4/ Transferee Company / Dentsu Media

**ADVERTISEMENTS OF NOTICE OF CONVENING THE MEETING OF THE UNSECURED CREDITORS OF THE APPLICANT COMPANY**

Notice is hereby given that by an order dated 7<sup>th</sup> May, 2025 ("Order"), the Hon'ble National Company Law Tribunal, New Delhi Bench ("NCLT"), has directed to convene the meetings of Unsecured Creditors of the Applicant Company, for the purpose of considering, and if thought fit, approving with or without modification, the Scheme of Amalgamation ("Scheme") of Dentsu Advertising and Media Services India Private Limited ("First Transferor Company") and Dentsu Network Advertising Private Limited ("Second Transferor Company") and Ultimedia E-Solutions Private Limited ("Third Transferor Company") and Dentsu Webchutney Private Limited

